

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDERS OF THE BENCH

Date of Order: 24.07.2012

OA No. 479/2012 with MA No. 205/2012

Mr. Vinod Gupta, counsel for applicant.

The present Original Application has been preferred by the applicant praying for giving direction to the respondents to make the payment of wages of the applicant for the period from 26.09.2001 to 18.12.2006 and also to pay the difference of wages from 18.12.2006 to 19.04.2007 along with interest.

From perusal of the record, it appears that the Central Government Industrial Tribunal cum Labour Court, Jaipur vide its award dated 26.09.2001 passed an award in the case bearing no. CGIT 74/2000 (Annexure A/2). It further appears that as the award has not been complied with by the competent authority, the applicant has sent 'Legal Notice for Demand of Justice' dated 09.08.2011 through his counsel to the Divisional Railway Manager, Western Railway, Kota.

In our considered view, pursuant to the award passed by the Central Government Industrial Tribunal cum Labour Court, in any case, this Tribunal has no jurisdiction to issue further direction to the respondents to this effect, and the applicant may redress his grievances before the competent authority/court.

Accordingly, the present Original Application stands dismissed as this Tribunal is not having jurisdiction as indicated hereinabove. However, the applicant is at liberty to redress his grievance(s) before the competent authority/court.

In view of the order passed in Original Application, the Misc. Application for seeking condonaton of delay is disposed of.

Anil Kumar
(ANIL KUMAR)
MEMBER (A)

J. S. Rathore
(JUSTICE K.S. RATHORE)
MEMBER (J)

Kumawat